



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI

MEETING No. NC/6/MEET/Aug/202122/4

DATED: 02/09/2021

Please Note

- i. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- ii. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned applicant/company may go through the same and respond accordingly.
- iii. Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned applicant/company and may be responded accordingly.
- iv. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- v. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

MEETING No. NC/6/MEET/Aug/202122/4 **DATE HELD ON:** 02/09/2021

Meeting No. NC/6/MEET/Aug/202122/4 dated 02/09/2021 of Norms Committee - VI for the year 2021-22 was held on 02/09/2021 under the Chairmanship of Shri ANIL AGGARWAL, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri Anil Aggarwal, Addl.DGFT	DGFT
2	Shri Shaish Kumar, Technical Consultant	DGFT
3	Shri D.N. Mathur, Technical Consultant	DGFT
4	Shri Naveen Kumar, DDG	MoFPI
5	Shri Krishna Murari, Senior Inspecting Officer	MoFPI
6	Shri Pradyumna Sahu, Deputy DGFT	DGFT

MEETING NUMBER: NC/6/MEET/Aug/202122/4 **DATED:** 02/09/2021 **HELD ON:** 02/09/2021

1	Case No.: HQRNORM APPLY 00160546AM22	Party Name:MANORAMA INDUSTRIES LIMITED	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00160546AM22	RA File Number: NA	Lic No/Date: NA	
	Decision Remarks: NC considered the case as per agenda and noted that Shri Deep Saraf, Vice President and Shri Gautam Pal, Director of the firm M/s Manorama Industry Limited appeared for PH through VC. The Committee observed that the firm does not have last 3 years production/consumption data since they have started production of Shea Stearine during the last year only. The Committee also noted that the EPC of Shea Stearine, i.e., SEFEXIL has also recommended for consideration by the Norms Committee for modification of SION based one last years export/import data of the firm. The representative of the firm explained the need for higher quantity of wastage since the present SION E-125 was approved a long back. The Committee requested the firm to produce technical literature of Shea Nuts, major changes in FSSAI regulations and also FFA content in import and export items for further examination by the Technical Authority. The case stands deferred to 21.10.2021.			

TA Comments : NA

2	Case No.: 018505000097AM16	Party Name:JEWEL CONSUMER CARE PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Withdrawn
	HQ File Number: 018505000097AM16	RA File Number: 342404000182 AM16	Lic No/Date: 3410041597 15/10/2015	
	Decision Remarks:	NC considered the case as per agenda and noted that RA, Vadoddara vide email dated 16.08.2021 has informed that the subject AA of the firm has been issued on Repeat Basis. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

3	Case No.: 018505000159AM20	Party Name:PRAYAGH NUTRI PRODUCTS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Deferred
	HQ File Number: 018505000159AM20	RA File Number: 092404000515 AM20	Lic No/Date: 0910068398 21/01/2020	
	Decision Remarks:	NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI 1) The company had submitted the recipe cum mass balance of the export items, however, the export items are actually the group of products. Accordingly, the details about the quantities of all kind of sugar confectioneries like toffees or candies with cocoa and SMP grouped under the two major heading, may kindly be provided separately so as to calculate the requisite quantity of the import item(s). 2) Further, the recipe provided does not meet the required unit production of items i.e., these are either less than 100 or more than 100 in both groups with or without wastage(s) as may be verified from the total of the unit production/recipe furnished by the company. 3) The form 4E also seems to be incomplete. Accordingly, it is requested to furnish the technical details more accurately/with clarification so that the IO norms may be ascertained/calculated. The case stands deferred to 21.10.2021.		

TA Comments : NA

4	Case No.: 018505000163AM20	Party Name:AGASTYA NUTRIFOOD INDUSTRIES	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Deferred
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		LLP		
	HQ File Number: 018505000163AM20	RA File Number: 082404000349 AM20	Lic No/Date: 0810147094 28/01/2020	
	Decision Remarks:	NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI3. "specific quality parameters of the Potato Starch and Potato Granules required for manufacturing Potato Pellets" The case stands deferred to 21.10.2021.		

TA Comments : NA

5	Case No.: 018505000167AM20	Party Name:DEEPKIRAN FOODS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Deferred
	HQ File Number: 018505000167AM20	RA File Number: 082404000360 AM20	Lic No/Date: 0810147151 03/02/2020	
	Decision Remarks:	NC considered the case as per agenda and noted the presentation given by the representative of the firm Mr. Niriv Jha on PH held through VC. The Committee noted that the export item as explained by Mr. Jha is different than what it is mentioned in the ANF-4A attached in the agenda. The Committee advised the firm to submit correct application with correct AA No. and export/import items for further examination and fixation of the norms. The case stands deferred to 21.10.2021.		

TA Comments : NA

6	Case No.: 018505000179AM20	Party Name:INNOVATIVE CUISINE PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Deferred
	HQ File Number: 018505000179AM20	RA File Number: 082404000379 AM20	Lic No/Date: 0810147301 21/02/2020	
	Decision Remarks:	NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI. i) The clear name of the export item (other vegetable prepared/preserved) as it is vague. ii) The recipe cum mass balance sheet containing all ingredients(imported and indigenous) as well as the export item.		

		iii) The Process Flow Chart clearly indicting all steps of the manufacturing along with the percentage of losses, if any, as claimed . The case stands deferred to 21.10.2021.
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TA Comments : NA

7	Case No.: 018505000192AM21	Party Name:NOVEL NUTRIENTSS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Deferred
	HQ File Number: 018505000192AM21	RA File Number: 072404000314 AM20	Lic No/Date: 0710116325 03/04/2020	
	Decision Remarks:	NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.2. i) % Assay of silymarin as per the specifications in CoA appears to be same in Export and Import items. ii) Justification for lower content of silymarin in the 'Result' in the CoA of Import. iii) Whether the entire import in the AA confirms to CoA of Import given for 500 kgs in the reply of the firm. The case stands deferred to 21.10.2021.		

TA Comments : NA

8	Case No.: 018505000202AM21	Party Name:DEEPKIRAN FOODS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Deferred
	HQ File Number: 018505000202AM21	RA File Number: 082404000418 AM20	Lic No/Date: 0810147683 27/04/2020	
	Decision Remarks:	NC considered the case as per agenda and noted the presentation given by the representative of the firm Mr. Niriv Jha on PH held through VC. Mr. Jha explained the manufacturing process of export item i.e., Pasta, Spaghetti, Macroni Noodles, Iasagne, etc. and use of inputs e.g., Citric Acid, Dry East, Seasoning Powder etc. and the quantity of inputs used on the basis of buyer's requirement. Mr. Jha also informed that they have not claimed any wastage and used the input in export product on Net to Net. The Committee requested the firm to furnish a written submission explaining the manufacturing process etc. for		

		further consideration. The case stands deferred to 21.10.2021.
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TA Comments : NA

9	Case No.: 018505000233AM21	Party Name:TASTEL FINE FOOD PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Deferred
	HQ File Number: 018505000233AM21	RA File Number: 039504000142 AM21	Lic No/Date: 0310836691 16/06/2020	
	Decision Remarks:	NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; (i) The process flowchart explicitly showing various stages of processing with justification of wastage/loss claimed, if any. (ii) Recipe cum mass balance sheet showing how the bill of materials (both imported and indigenous) change over the processes involved. (iii) Supporting documents like CE Certificate, Shipping Bills etc The case stands deferred to 21.10.2021.		

TA Comments : NA

10	Case No.: 018505000238AM21	Party Name:YASHODA MICA AND MINING PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Deferred
	HQ File Number: 018505000238AM21	RA File Number: 132404000017 AM21	Lic No/Date: 1310049612 02/07/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, DPIIT for comments. The Committee decided to request DPIITI to expedite their comments. The case stands deferred to 21.10.2021.		

TA Comments : NA

11	Case No.: 018505000245AM21	Party Name:C L GUPTA EXPORTS LIMITED	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Deferred
	HQ File Number: 018505000245AM21	RA File Number: 052304000076 AM21	Lic No/Date: 0510414627 15/07/2020	

	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., DPIIT for comments. The Committee decided to send a reminder to DPIIT to expedite their comments. The case stands deferred to 21.10.2021.
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TA Comments : NA

12	Case No.: 018505000246AM21	Party Name:C L GUPTA EXPORTS LIMITED	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Deferred
	HQ File Number: 018505000246AM21	RA File Number: 052304000075 AM21	Lic No/Date: 0510414633 15/07/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., DPIIT for comments. The Committee decided to send a reminder to DPIIT to expedite their comments. The case stands deferred to 21.10.2021.		

TA Comments : NA

13	Case No.: 018505000254AM21	Party Name:KOMATHA IMPEX PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Approved
	HQ File Number: 018505000254AM21	RA File Number: 042404000054 AM21	Lic No/Date: 0410166905 21/07/2020	
	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs;		
		Export Item		
		Ghee		48.000 MT
Decision Remarks:	Import Item			
	Butter		56.640 MT	

		RA may take subsequent consequential action accordingly.
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TA Comments :

14	Case No.: 018505000258AM21	Party Name:AGASTYA NUTRIFOOD INDUSTRIES LLP	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Deferred
	HQ File Number: 018505000258AM21	RA File Number: 082404000103 AM21	Lic No/Date: 0810148243 28/07/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm and reply of the DL have been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.10.2021.		

TA Comments : NA

15	Case No.: 018505000261AM21	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Deferred
	HQ File Number: 018505000261AM21	RA File Number: 092404000221 AM21	Lic No/Date: 0910069008 31/07/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that the firm was issued DL on 18.08.2021 in which their reply is awaited. The Committee decided to send a reminder to the firm to expedite reply. The case stands deferred to 21.10.2021.		

TA Comments : NA

16	Case No.: 018505000260AM21	Party Name:INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Deferred
	HQ File Number: 018505000260AM21	RA File Number: 052304000114 AM21	Lic No/Date: 0510414820 05/08/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm and reply of DL have been forwarded to Technical Authority, i.e., Tech.2 for examination and comments. The Committee decided to		

		request Tech.2 to expedite their comments. The case stands deferred to 21.10.2021.
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TA Comments : NA

17	Case No.: 018505000264AM21	Party Name:GIRNAR FOOD AND BEVERAGES PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Approved
	HQ File Number: 018505000264AM21	RA File Number: 039404000300 AM21	Lic No/Date: 0310837670 14/08/2020	
	Decision Remarks:	NC considered the case as per agenda and based on the comments of Tea Board furnished vide letter No.LC/ALA/2021 dated 16.08.2021 decided to ratify the norms of the AA on “Net to Net basis”. The grade, quality& origin of imported tea should match with the tea exported . Other regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with. RA may take suitable consequential action accordingly.		

TA Comments : NA

18	Case No.: 018505000314AM21	Party Name:V S INTERNATIONAL	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Deferred
	HQ File Number: 018505000314AM21	RA File Number: 242404000053 AM21	Lic No/Date: 2410043276 09/10/2020	
	Decision Remarks:	NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI. (i) Is there any processing involved? (ii) If yes, whether the sterilization is being done in house or on job basis? (iii) Justification for the wastage claimed, if any, along with CoA and CE certificates The case stands deferred to 21.10.2021.		

TA Comments : NA

19	Case No.:	Party Name:ACCORD INDIA	Meet No/Date:NC/ 6/ MEET/	Status:Case Approved
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	018505000318AM21	INTERNATIONAL PRIVATE LIMITED	Aug/ 202122/ 4 02/09/2021	
	HQ File Number: 018505000318AM21	RA File Number: 022404000095 AM21	Lic No/Date: 0210210162 19/10/2020	
	Decision Remarks:	NC considered the case as per agenda and based on the comments of Tea Board furnished vide letter No.LC/ALA/2021 dated 16.08.2021 in similar case decided to ratify the norms of the AA on “Net to Net basis”. The grade, quality& origin of imported tea should match with the tea exported . Other regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with. RA may take suitable consequential action accordingly.		

TA Comments : NA

20	Case No.: 018505000319AM21	Party Name:BLUEBERRY AGRO PRODUCTS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Deferred
	HQ File Number: 018505000319AM21	RA File Number: 039404000544 AM21	Lic No/Date: 0310839005 20/10/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.10.2021.		

TA Comments : NA

21	Case No.: 018505000324AM21	Party Name:VENKATESH FOOD INDUSTRIES	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Deferred
	HQ File Number: 018505000324AM21	RA File Number: 052404000389 AM21	Lic No/Date: 0510415712 02/11/2020	
	Decision Remarks:	NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; (i) Process Flow Chart explicitly showing the various stages of processing along with the justification for the wastage, if any,		

		claimed. (ii) Recipe cum mass balance sheet showing how the bill of material (imported as well as indigenous item) change over processes; (iii) The specification of the imported items, esp total soluble solids, along with CE/CoA certificates. The case stands deferred to 21.10.2021.
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TA Comments : NA

22	Case No.: 018505000328AM21	Party Name:SUMRAN AGRO PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Approved
	HQ File Number: 018505000328AM21	RA File Number: 022404000100 AM21	Lic No/Date: 0210210214 11/11/2020	
	Decision Remarks:	NC considered the case as per agenda and noted the reply of the firm furnished vide letter dated 21.08.2021 in which it has been informed that the blending of imported tea of 110 MT has been done with Indian tea of 55 MT in the export item. Based on above information, the Committee decided to ratify the norms of the AA on “Net to Net basis”. The grade, quality& origin of imported tea should match with the tea exported . Other regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with. RA may take suitable consequential action accordingly.		

TA Comments : NA

23	Case No.: HQRNORM APPLY 00041883AM21	Party Name:TASTY BITE EATABLES LTD	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00041883AM21	RA File Number: 31AA04004057 AM21	Lic No/Date: 3111000030 18/12/2020	
	Decision Remarks:	NC considered the case as per agenda and decided to ratify the norms of the AA as per Packaging Policy. RA may take suitable consequential action accordingly.		

TA Comments : NA

24	Case No.: HQRNORM APPLY 00043352AM21	Party Name:VADILAL INDUSTRIES LIMITED	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00043352AM21	RA File Number: 08AA04003938 AM21	Lic No/Date: 0811000132 21/12/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.10.2021.		

TA Comments : NA

25	Case No.: HQRNORM APPLY 00061157AM21	Party Name:INDIES GLOBAL FOODS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00061157AM21	RA File Number: 33AA04001959 AM21	Lic No/Date: 3311000060 12/01/2021	
	Decision Remarks:	NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; (i) Process Flowchart explicitly showing the various stages of processing along with justification for wastage/loss, if any, claimed; (ii) Recipe cum mass balance showing how the bill of material (imported and indigenous item) change over processes; (iii) Supporting documents like Certificate of Analysis, CE certificate etc for facilitating the calculations. The case stands deferred to 21.10.2021.		

TA Comments : NA

26	Case No.: HQRNORM APPLY 00065082AM21	Party Name:STARLON NATURALS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00065082AM21	RA File Number: 02AA04007405 AM21	Lic No/Date: 0211000167 18/01/2021	

	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.10.2021.
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TA Comments : NA

27	Case No.: HQRNORM APPLY 00068510AM21	Party Name:GLAMY CANDY PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00068510AM21	RA File Number: 07AA04005774 AM21	Lic No/Date: 0711000350 22/01/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.10.2021.		

TA Comments : NA

28	Case No.: HQRNORM APPLY 00072153AM21	Party Name:BLUEBERRY AGRO PRODUCTS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00072153AM21	RA File Number: 03AA04020707 AM21	Lic No/Date: 0311001340 28/01/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.10.2021.		

TA Comments : NA

29	Case No.: HQRNORM APPLY 00072232AM21	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Approved
	HQ File Number:	RA File Number:	Lic No/Date: 3111000121	

	HQRNORM APPLY 00072232AM21	318204000086 AM21	28/01/2021	
	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the norms fixed on similar case of the firm in M.No.22/85 dated 20.03.2019 , allowing the following inputs; Export Item EZB Easy Bake Ultimate 103500.000 Nos. Oven Baking Star -EXF Electric Toy Import Item 1. Item No. 1 to 9 1.05 Kg/Kg content on export product 2. Item No. 10 to 17 Net to Net with accountability in export product RA may take subsequent consequential action accordingly		

TA Comments : NA

30	Case No.: HQRNORM APPLY 00072234AM21	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00072234AM21	RA File Number: 31AA04005619 AM21	Lic No/Date: 3111000122 28/01/2021	
	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the norms fixed on similar case of the firm in M.No.22/85 dated 20.03.2019 , allowing the following inputs;		
		Export Item		
		EZB Easy Bake Ultimate Oven Baking Star -EXF Electric Toy	100000.000 Nos.	

		Import Item		
		1.	Item No. 1 to 9	1.05 Kg/Kg content on export product
		2.	Item No. 10 to 17	Net to Net with accountability in export product
		RA may take subsequent consequential action accordingly		

TA Comments : NA

31	Case No.: HQRNORM APPLY 00080166AM21	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00080166AM21	RA File Number: 05AA04029116 AM21	Lic No/Date: 0511001146 09/02/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.10.2021.		

TA Comments : NA

32	Case No.: HQRNORM APPLY 00081514AM21	Party Name:GENERAL COMMODITIES PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00081514AM21	RA File Number: 08AA04008550 AM21	Lic No/Date: 0811000638 11/02/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that firm vide letter dated 30.08.2021 has informed that they have their own sterilization facility. Based on the above information, the Committee decided to fix the norms of the AA allowing the following inputs;		
		Export Item <table><tr><td>Ground Cumin Steam Sterilized Syrian Origin</td><td>25.000 MT</td></tr></table>		
Ground Cumin Steam Sterilized Syrian Origin	25.000 MT			

		Import Item	
		Whole Cumin Syrian	25.000 MT
		RA may take subsequent consequential action accordingly.	

TA Comments : NA

33	Case No.: HQRNORM APPLY 00086721AM21	Party Name:R H INTERNATIONAL	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00086721AM21	RA File Number: 05AA04032286 AM21	Lic No/Date: 0511001336 18/02/2021	
	Decision Remarks:	NC considered the case as per agenda and on the basis of the comments of the Technical Authority, i.e., Tech.1 decided to fix the norms of the AA on "Net to Net" basis with accountaibility in export product. RA may take subsequent consequential action accordingly.		

TA Comments : NA

34	Case No.: HQRNORM APPLY 00087558AM21	Party Name:A L PAPER HOUSE LLP	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00087558AM21	RA File Number: 13AA04006269 AM21	Lic No/Date: 1311000167 19/02/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the firm was issued DL on 24.08.2021 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 21.10.2021.		

TA Comments : NA

35	Case No.: HQRNORM APPLY 00091951AM21	Party Name:GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATELIMITED	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00091951AM21	RA File Number: 10AA04003742 AM21	Lic No/Date: 1011000100 25/02/2021	

	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.10.2021.
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TA Comments : NA

36	Case No.: HQRNORM APPLY 00098122AM21	Party Name:BOMMIDALA ENTERPRISES PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00098122AM21	RA File Number: 26AA04001851 AM21	Lic No/Date: 2611000097 05/03/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., DPIIT for comments. The Committee decided to send a reminder to DPIIT to expedite their comments. The case stands deferred to 21.10.2021.		

TA Comments : NA

37	Case No.: HQRNORM APPLY 00098126AM21	Party Name:BOMMIDALA ENTERPRISES PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00098126AM21	RA File Number: 26AA04001850 AM21	Lic No/Date: 2611000096 05/03/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., DPIIT for comments. The Committee decided to send a reminder to DPIIT to expedite their comments. The case stands deferred to 21.10.2021.		

TA Comments : NA

38	Case No.: HQRNORM APPLY 00107554AM21	Party Name:SUPERHOUSE LIMITED	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY	RA File Number: 06AA04004338 AM21	Lic No/Date: 0611000262 19/03/2021	

	00107554AM21			
Decision Remarks:		NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the norms fixed on similar case of the firm in M.No.09/85 dated 31.12.2020, allowing the following inputs		
		Export Items:		
		Item		Qty.
		1. Horse riding body protector for adult made of contents in the export product. Rubber Sheet 12 mm 631.62 Sq. Meter and Rubber sheet 24 mm 2044.2 sq. meter.		6313.000 Numbers
		2. Horse riding body protector for junior made of contents in the export product Rubber Sheet 12 mm 654.78 Sq. Meter and Rubber sheet 24 mm 2020.06 sq. meter.		7314.000 Numbers
		Import items		
		S. No.	Item description	Qty
		1	Rubber Sheet 105 cms .(width) +-5%, length 160 cms. +-5%, thickness 12 mm +-10% .	663.000 Sq. Metre
		2	Rubber Sheet 105 cms .(width) +-5%, length 160 cms. +-5%, thickness 24 mm +-10% .	2146.000 Sq. Metre
		3.	Rubber Sheet 105 cms .(width) +-5%, length 160 cms. +-5%, thickness 12 mm +-10% .	687.000 Sq. Metre
4.	Rubber Sheet 105 cms .(width) +-5%, length 160	2121.000Sq. Metre		

		cms. +-5%, thickness 24 mm +-10% .	
		RA may take subsequent consequential action accordingly.	

TA Comments : NA

39	Case No.: HQRNORM APPLY 00112097AM21	Party Name:GITS FOOD PRODUCTS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00112097AM21	RA File Number: 31AA04007233 AM21	Lic No/Date: 3111000219 23/03/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.10.2021.		

TA Comments : NA

40	Case No.: HQRNORM APPLY 00114801AM21	Party Name:AFFLATUS INTERNATIONAL	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Withdrawn
	HQ File Number: HQRNORM APPLY 00114801AM21	RA File Number: 05AA04042104 AM21	Lic No/Date: 0511001968 26/03/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.		

TA Comments : NA

41	Case No.: HQRNORM APPLY 00003693AM22	Party Name:JAY PRECISION PRODUCTS (INDIA) PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00003693AM22	RA File Number: 03AA04030753 AM21	Lic No/Date: 0311002696 05/04/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the		

		application of the firm has been forwarded to Technical Authority, i.e., DPIIT for comments. The Committee decided to send a reminder to DPIIT to expedite their comments. The case stands deferred to 21.10.2021.
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TA Comments : NA

42	Case No.: HQRNORM APPLY 00021713AM22	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00021713AM22	RA File Number: 05AA04005565 AM22	Lic No/Date: 0511002235 19/04/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.10.2021.		

TA Comments : NA

43	Case No.: HQRNORM APPLY 00026762AM22	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00026762AM22	RA File Number: 05AA04008457 AM22	Lic No/Date: 0511002303 26/04/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.10.2021.		

TA Comments : NA

44	Case No.: HQRNORM APPLY 00028584AM22	Party Name:HIRAVATI MARINE PRODUCTS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00028584AM22	RA File Number: 24AA04000931 AM22	Lic No/Date: 2411000467 28/04/2021	

	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., CIFT for comments. The Committee decided to send a reminder to CIFT to expedite their comments. The case stands deferred to 21.10.2021.
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TA Comments : NA

45

Decision Remarks:	Case No.: HQRNORM APPLY 00031640AM22	Party Name:OSTERN PVT LTD	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Approved															
	HQ File Number: HQRNORM APPLY 00031640AM22	RA File Number: 02AA04002984 AM22	Lic No/Date: 0211000626 03/05/2021																
	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.1, allowing the following inputs;																		
	Export Item																		
	Plastic Body Ball Point Pens		40000000.000 Numbers																
Import Item																			
<table><tr><td>S.No.</td><td>Name of the items</td><td>Quantity Allowed</td></tr><tr><td>1.</td><td>Poly Propylene</td><td>178500.000 KG with accountability in export product</td></tr><tr><td>2.</td><td>SAN Co-Polymer</td><td>59500.000 KG with accountability in export product.</td></tr><tr><td>3.</td><td>Ball Pen Tips</td><td>40800000.000 Nos.</td></tr><tr><td>4.</td><td>Writing Ink</td><td>13440.000 Kgs</td></tr></table>					S.No.	Name of the items	Quantity Allowed	1.	Poly Propylene	178500.000 KG with accountability in export product	2.	SAN Co-Polymer	59500.000 KG with accountability in export product.	3.	Ball Pen Tips	40800000.000 Nos.	4.	Writing Ink	13440.000 Kgs
S.No.	Name of the items	Quantity Allowed																	
1.	Poly Propylene	178500.000 KG with accountability in export product																	
2.	SAN Co-Polymer	59500.000 KG with accountability in export product.																	
3.	Ball Pen Tips	40800000.000 Nos.																	
4.	Writing Ink	13440.000 Kgs																	
Note: The firm should account for quantity of import item No.1 & 2 in export after deducting 5% wastage.																			
RA may take subsequent consequential action accordingly.																			

TA Comments : NA

46	Case No.: HQRNORM APPLY 00031645AM22	Party Name:OSTERN PVT LTD	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00031645AM22	RA File Number: 02AA04002981 AM22	Lic No/Date: 0211000627 03/05/2021	

47	Case No.: HQRNORM APPLY 00037023AM22	Party Name:ORGANIC INDIA PRIVATE LIMITED	Meeting No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00037023AM22	RA File Number: 06AA04000716 AM22	Lic No/Date: 0611000372 10/05/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.10.2021.		

48	Case No.: HQRNORM APPLY 00042502AM22	Party Name:NOBLE ART & CRAFT HOUSE	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00042502AM22	RA File Number: 13AA04002216 AM22	Lic No/Date: 1311000337 17/05/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the		

		application of the firm has been forwarded to Technical Authority, i.e., DPIIT for comments. The Committee decided to send a reminder to DPIIT to expedite their comments. The case stands deferred to 21.10.2021.
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TA Comments : NA

49	Case No.: HQRNORM APPLY 00046150AM22	Party Name:AABIS DESIGNS	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00046150AM22	RA File Number: 05AA04008685 AM22	Lic No/Date: 0511002704 19/05/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., DPIIT for comments. The Committee decided to send a reminder to DPIIT to expedite their comments. The case stands deferred to 21.10.2021.		

TA Comments : NA

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	Case No.: HQRNORM APPLY 00106338AM22	Party Name:PARAMOUNT EXPORTS	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Approved			
	HQ File Number: HQRNORM APPLY 00106338AM22	RA File Number: 05AA04018210 AM22	Lic No/Date: 0511002949 03/06/2021				
	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.1, allowing the following inputs;					
		Export Items			Import Items		
S.No.		Name of Item	Quantity	S.No.	Name of Item	Quantity	
	1.	Table Lamp with complete electric fittings (Portable	67000.000 Pcs.	1.	Lamp holder	67000.000 Pcs	
				2.	Cord	46970.000	

			Lamp)			Set	Pcs
					3.	Switch	8500.000 Pcs
		2.	Hanging Lamps/Pendent with complete electric fitting(Fixed Lamp)	9500.000 Pcs	1.	Lamp Holder	9500.000 Pcs.
					2.	Wire Roll	72590.000 Mtr.
		3.	Wall Lamp with complete electric fittings (Fixed Lamp)	4000.000 Pcs	1.	Lamp Holder	8000.000 Pcs.
					2.	Wire Roll	4500.000 Mtr.
		4.	Desk Lamp with complete electric fitting (Other Portable)	12500.000 Pcs.	1.	Lamp Holder	12500.000 Pcs.
					2.	Cord Set	12500.000 Pcs.
					3.	Switch	12500.000 Pcs.
		5.	Floor Lamp with complete electric fitting (Other Portable)	8000.000 Pcs.	1.	Lamp Holder	8000.000 Pcs.
					2.	Cord Set	8000.000 Pcs.
					3.	Switch	8000.000 Pcs.
					4.	Adopter	5908.000 Pcs.
		RA may take suitable consequential action accordingly.					

TA Comments : NA

51	Case No.: HQRNORM APPLY 00120429AM22	Party Name:SAMAY AGRO PRODUCTS	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Approved		
	HQ File Number: HQRNORM APPLY 00120429AM22	RA File Number: 50AA04001140 AM22	Lic No/Date: 5011000168 21/06/2021			
	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI allowing the following inputs;				
		Export Item				
<table><tr><td>1.</td><td>Paprika Powder Heat Sterilized</td><td>100.000 MT</td></tr></table>			1.	Paprika Powder Heat Sterilized	100.000 MT	
1.	Paprika Powder Heat Sterilized	100.000 MT				
	Import Item					
	<table><tr><td>1.</td><td>Paprika Powder</td><td>100.000 MT</td></tr></table>			1.	Paprika Powder	100.000 MT
1.	Paprika Powder	100.000 MT				
	RA may take subsequent consequential action accordingly.					

TA Comments :

52	Case No.: HQRNORM APPLY 00123568AM22	Party Name:PARAYIL FOOD PRODUCTS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00123568AM22	RA File Number: 10AA04001769 AM22	Lic No/Date: 1011000406 24/06/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., CIFT for comments. The Committee decided to send a reminder to CIFT to expedite their comments. The case stands deferred to 21.10.2021.		

TA Comments : NA

53	Case No.: HQRNORM APPLY 00126690AM22	Party Name:SUPERHOUSE LIMITED	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00126690AM22	RA File Number: 06AA04003045 AM22	Lic No/Date: 0611000526 29/06/2021	

		NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the norms fixed on similar case of the firm in M.No.09/85 dated 31.12.2020, allowing the following inputs Export Items: <table><tr><th>Item</th><th>Qty.</th></tr><tr><td>1. Horse riding body protector for adult made of contents in the export product. Rubber Sheet 12 mm 631.62 Sq. Meter and Rubber sheet 24 mm 2044.2 sq. meter.</td><td>6313.000 Numbers</td></tr><tr><td>2. Horse riding body protector for junior made of contents in the export product Rubber Sheet 12 mm 654.78 Sq. Meter and Rubber sheet 24 mm 2020.06 sq. meter.</td><td>7314.000 Numbers</td></tr></table> Import items <table><tr><th>S. No.</th><th>Item description</th><th>Qty</th></tr><tr><td>1</td><td>Rubber Sheet 105 cms .(width) +-5%, length 160 cms. +-5%, thickness 12 mm +-10% .</td><td>663.000 Sq. Metre</td></tr><tr><td>2</td><td>Rubber Sheet 105 cms .(width) +-5%, length 160 cms. +-5%, thickness 24 mm +-10% .</td><td>2146.000 Sq. Metre</td></tr><tr><td>3.</td><td>Rubber Sheet 105 cms .(width) +-5%, length 160 cms. +-5%, thickness 12 mm +-10% .</td><td>687.000 Sq. Metre</td></tr><tr><td>4.</td><td>Rubber Sheet 105 cms .(width) +-5%, length 160 cms. +-5%, thickness 24</td><td>2121.000Sq. Metre</td></tr></table>	Item	Qty.	1. Horse riding body protector for adult made of contents in the export product. Rubber Sheet 12 mm 631.62 Sq. Meter and Rubber sheet 24 mm 2044.2 sq. meter.	6313.000 Numbers	2. Horse riding body protector for junior made of contents in the export product Rubber Sheet 12 mm 654.78 Sq. Meter and Rubber sheet 24 mm 2020.06 sq. meter.	7314.000 Numbers	S. No.	Item description	Qty	1	Rubber Sheet 105 cms .(width) +-5%, length 160 cms. +-5%, thickness 12 mm +-10% .	663.000 Sq. Metre	2	Rubber Sheet 105 cms .(width) +-5%, length 160 cms. +-5%, thickness 24 mm +-10% .	2146.000 Sq. Metre	3.	Rubber Sheet 105 cms .(width) +-5%, length 160 cms. +-5%, thickness 12 mm +-10% .	687.000 Sq. Metre	4.	Rubber Sheet 105 cms .(width) +-5%, length 160 cms. +-5%, thickness 24	2121.000Sq. Metre
Item	Qty.																						
1. Horse riding body protector for adult made of contents in the export product. Rubber Sheet 12 mm 631.62 Sq. Meter and Rubber sheet 24 mm 2044.2 sq. meter.	6313.000 Numbers																						
2. Horse riding body protector for junior made of contents in the export product Rubber Sheet 12 mm 654.78 Sq. Meter and Rubber sheet 24 mm 2020.06 sq. meter.	7314.000 Numbers																						
S. No.	Item description	Qty																					
1	Rubber Sheet 105 cms .(width) +-5%, length 160 cms. +-5%, thickness 12 mm +-10% .	663.000 Sq. Metre																					
2	Rubber Sheet 105 cms .(width) +-5%, length 160 cms. +-5%, thickness 24 mm +-10% .	2146.000 Sq. Metre																					
3.	Rubber Sheet 105 cms .(width) +-5%, length 160 cms. +-5%, thickness 12 mm +-10% .	687.000 Sq. Metre																					
4.	Rubber Sheet 105 cms .(width) +-5%, length 160 cms. +-5%, thickness 24	2121.000Sq. Metre																					

Decision Remarks:

		mm +/-10% .	
		RA may take subsequent consequential action accordingly.	

TA Comments : NA

54	Case No.: HQRNORM APPLY 00131009AM22	Party Name:CENTUARY FIBRE PLATES PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00131009AM22	RA File Number: 09AA04004045 AM22	Lic No/Date: 0911001138 05/07/2021	
	Decision Remarks:	NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.1. 1. NETT WEIGHT OF PU FOAM IN EXPORT 2. NETT CONTENT OF EACH FABRIC IN EXPORT IN SQ. METER 3. IMPORT OF EACH FABRIC IN SQ. METER 4. SPEC. TYPE AND GSM OF EACH TYPE OF FABRIC 5. SPEC.,CATALOUGE OF VARIOUS POLYOL AND TDI INTENT TO IMPORT 6. CALLUCLATION SHEET TO ARRIVE AT THE QTY OF IMPORT ASKED ON THE BASIS OF WASTAGE CLAIMED 7. DETAILS OF INDIGENOUS . INPUT AND THEIR QTY. The case stands deferred to 21.10.2021.		

TA Comments : NA

55	Case No.: HQRNORM APPLY 00132392AM22	Party Name:SUPERHOUSE LIMITED	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00132392AM22	RA File Number: 06AA04003812 AM22	Lic No/Date: 0611000549 06/07/2021	
	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the norms fixed on similar case of the firm in M.No.09/85 dated 31.12.2020, allowing the following inputs Export Items:		

		Item	Qty.
		1. Horse riding body protector for adult made of contents in the export product. Rubber Sheet 12 mm 549.000 Sq. Meter and Rubber sheet 24 mm 2229.000 sq. meter.	12780.000 Numbers
		2. Horse riding body protector for Kids made of contents in the export product Rubber Sheet 12 mm 825.000 Sq. Meter and Rubber sheet 24 mm 3345.000 sq. meter.	28610.000 Numbers
		Import items	
S. No.	Item description	Qty	
1	Rubber Sheet 110 cms .(width) +-5%, length 190 cms. +-5%, thickness 12 mm +-10% .(276 Sheet)	576.000 Sq. Metre	
2	Rubber Sheet 110 cms .(width) +-5%, length 190 cms. +-5%, thickness 24 mm +-10% (1120 sheets)	2340.000 Sq. Metre	
3.	Rubber Sheet 110 cms .(width) +-5%, length 190 cms. +-5%, thickness 12 mm +-10% (414 sheet).	866.000 Sq. Metre	
4.	Rubber Sheet 110 cms .(width) +-5%, length 190 cms. +-5%, thickness 24 mm +-10% (1680 sheets) .	3512.000Sq. Metre	
		RA may take subsequent consequential action accordingly.	

TA Comments : NA

56	Case No.: HQRNORM APPLY 00133342AM22	Party Name:AMOL PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00133342AM22	RA File Number: 13AA04009958 AM22	Lic No/Date: 1311000433 07/07/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the firm was issued DL on 24.08.2021 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 21.10.2021.		

TA Comments : NA

57	Case No.: HQRNORM APPLY 00135462AM22	Party Name:MALAS FRUIT PRODUCTS	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00135462AM22	RA File Number: 03AA04045343 AM22	Lic No/Date: 0311005249 09/07/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.10.2021.		

TA Comments : NA

58	Case No.: HQRNORM APPLY 00138989AM22	Party Name:WAXOILS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00138989AM22	RA File Number: 03AA04042188 AM22	Lic No/Date: 0311005376 14/07/2021	
	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.2, allowing the following inputs; Export Item		
		1.	White Beewax 61788	1.000 Kg

		<table><tr><td></td><td>(Confirming to Indian Pharmacopocia)</td><td></td></tr></table>		(Confirming to Indian Pharmacopocia)		
	(Confirming to Indian Pharmacopocia)					
		Import Item				
		<table><tr><td>1</td><td>Refined Yellow Beewax (Acid Value NLT 17.00) (Ester Value NMT 75.00)</td><td>1.05 Kg</td></tr></table>	1	Refined Yellow Beewax (Acid Value NLT 17.00) (Ester Value NMT 75.00)	1.05 Kg	
1	Refined Yellow Beewax (Acid Value NLT 17.00) (Ester Value NMT 75.00)	1.05 Kg				
		RA may take subsequent consequential action accordingly.				

TA Comments : NA

59	Case No.: HQRNORM APPLY 00145065AM22	Party Name:MUQEEM & BROTHERS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00145065AM22	RA File Number: 05AA04053587 AM22	Lic No/Date: 0511003776 22/07/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the firm was issued DL on 24.08.2021 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 21.10.2021.		

TA Comments : NA

60	Case No.: HQRNORM APPLY 00148162AM22	Party Name:ADANI FOOD PRODUCTS PVT LTD	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00148162AM22	RA File Number: 24AA04008358 AM22	Lic No/Date: 2411000715 27/07/2021	
	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs;		
		Export Item		
1		Dried Ginger ETO Steralized/Ground	24.000 Mt	
	Import Item			
	1	Dried Ginger whole	24.000 Mt	

		RA may take subsequent consequential action accordingly.
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TA Comments : NA

61	Case No.: HQRNORM APPLY 00149823AM22	Party Name:CENTUARY FIBRE PLATES PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00149823AM22	RA File Number: 09AA04008809 AM22	Lic No/Date: 0911001284 29/07/2021	
	Decision Remarks:	NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.1. 1. NETT WEIGHT OF PU FOAM IN EXPORT 2. NETT CONTENT OF EACH FABRIC IN EXPORT IN SQ. METER 3. IMPORT OF EACH FABRIC IN SQ. METER 4. SPEC. TYPE AND GSM OF EACH TYPE OF FABRIC 5. SPEC.,CATALOUGE OF VARIOUS POLYOL AND TDI INTENT TO IMPORT 6. CALLUCLATION SHEET TO ARRIVE AT THE QTY OF IMPORT ASKED ON THE BASIS OF WASTAGE CLAIMED 7. DETAILS OF IND. INPUT AND THEIR QTY. The case stands deferred to 21.10.2021.		

TA Comments : NA

62	Case No.: HQRNORM APPLY 00149926AM22	Party Name:GCOOP INDIA PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00149926AM22	RA File Number: 04AA04013629 AM22	Lic No/Date: 0411001212 29/07/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.10.2021.		

TA Comments : NA

63	Case No.: HQRNORM APPLY 00151036AM22	Party Name:DESIGNCO	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00151036AM22	RA File Number: 05AA04047702 AM22	Lic No/Date: 0511003564 30/07/2021	
	Decision Remarks:	NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.1. 1. EXPORT ITEM CAN NOT BE IN METERS 2. EXACT NO OF EXPORT ITEM AND NET CONTENT OF IMPORT ITEM IN EACH EXPORT 3. JUSTIFICATION FOR 5 PERCENT WASTAGE. The case stands deferred to 21.10.2021.		

TA Comments : NA

64	Case No.: HQRNORM APPLY 00153375AM22	Party Name:ORGANIC INDIA PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00153375AM22	RA File Number: 06AA04005007 AM22	Lic No/Date: 0611000618 03/08/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.10.2021.		

TA Comments : NA

65	Case No.: HQRNORM APPLY 00162245AM22	Party Name:PHILLIPS FOODS INDIA PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00162245AM22	RA File Number: 32AA04003922 AM21	Lic No/Date: 3211000128 13/08/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., CIFT for comments. The Committee decided to send a reminder to CIFT to expedite their		

		comments. The case stands deferred to 21.10.2021.
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TA Comments : NA

66

Decision Remarks:	Case No.: HQRNORM APPLY 00164647AM22	Party Name:ITC LIMITED	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00164647AM22	RA File Number: 07AA04019114 AM22	Lic No/Date: 0711001730 17/08/2021	
	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the norms fixed on similar case of the firm in M.No.16/85 dated 28.11.2019, allowing the following inputs;			
	Export Item			
	1	Ghee	19.000 MT	
	Import Item			
1	Butter	22.420 MT		
RA may take suitable consequential action accordingly.				

TA Comments :

67	Case No.: HQRNORM APPLY 00165745AM22	Party Name:AAN CLOTHINGS LLP	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Withdrawn
	HQ File Number: HQRNORM APPLY 00165745AM22	RA File Number: 05AA04070903 AM22	Lic No/Date: 0511004192 18/08/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.		

TA Comments : NA

68

	Case No.: HQRNORM APPLY 00166547AM22	Party Name:AMOL PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Aug/ 202122/ 4 02/09/2021	Status:Case Approved		
	HQ File Number: HQRNORM APPLY 00166547AM22	RA File Number: 13AA04015152 AM22	Lic No/Date: 1311000533 19/08/2021			
	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.2, allowing the following inputs;				
		Export Item <table><tr><td>1.</td><td>Amino Trit 03 (Each 100 mg contains Melatonin NLT 7.21 mg)</td><td>1.000 Kg</td></tr></table>			1.	Amino Trit 03 (Each 100 mg contains Melatonin NLT 7.21 mg)
1.	Amino Trit 03 (Each 100 mg contains Melatonin NLT 7.21 mg)	1.000 Kg				
	Import Item <table><tr><td>1.</td><td>Melatonine</td><td>72.460 gms.</td></tr></table>			1.	Melatonine	72.460 gms.
1.	Melatonine	72.460 gms.				
	RA may take subsequent consequential action accordingly.					

TA Comments : NA

Manual Agenda**Case No. M-55**

Party Name:M/s.
Herbal Isolates Private
Limited

Meet No/Date: 04/85- **Status:**
ALC3/2021
02.09.2021

HQ File :
M-55 01/85/050/00284/AM19/
DES.VI

RLA File :
10/24/040/00024/AM20

Lic.No/Ecom No. Defer Date:
1010059582 dated
11.08.2016

Subject: Application of M/s Herbal Isolates Private Limited for modification of norms on AA No. 1010059582 dated 11.08.2016 for export of Green Pepper in Brine against import of Green Pepper.

Decision: NC considered the case as per agenda and decided to modify the norms of the AA on

1	Vegitable Fatbase powder (containing 23% to 25% of Palm Fat)	2000.000 MT
2	Vegitable Fatbase powder (containing 27% to 29% of Palm Fat)	2000.000 MT
3	Vegitable Fatbase powder (containing 34% to 36% of Palm Fat)	2000.000 MT

Import Item

1	Refined Bleached and Deodorized Palmolein (RBD Palmolein)	1730.000 MT
2	Acid Casein	120.000 MT

As mentioned above, the total import quantity of RBD Palmolein has been restricted to 50% of the import quantity allowed i.e., 3460 MT in the first instance. The import quantities can be enhanced later on by the NC once at least 50% of the exports against each item has been made.

The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP & norms are valid for one year from the date of uploading the minutes in DGFT website.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take suitable consequential action accordingly.